

DIVISION BENCH

**O-125
NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1943(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th August, 2021,
10:30 A.M**

Name of the Company	HI-REACH CONSTRUCTION EQUIPMENTS PVT.LTD Vs. SIMPLEX INFRASTRUCTURES LTD.		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Appearance (via video conference)

For the Operational Creditor

Mr. Patita Paban Bishwal, Advocate

For the Corporate Debtor

Mr. Tilash Mukherjee, Advocate

ORDER

Ld. Counsel on both sides present.

In spite of the fact that reply affidavit was ordered to be filed way back in 17.01.2020, no reply affidavit filed in the matter.

Reply affidavit shall be taken on record at the cost of Rs. 25,000/- (Rupees Twenty Five Thousand) to be paid to the Operational Creditor.

List the matter on 01.10.2021.

**Harish Chander Suri
Member (Technical)**

**Rajasekhar V.K.
Member (Judicial).**